

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)**

Hearing Schedule for the month of June, 2015 (Advance)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
2.6.015 Tuesday At 11.00 A.M Misc. petition	1.	563/MP/2014	MIEL	Petition under Regulation-12 and regulation-13 of the CERC (Deviation Settlement Mechanism and related matters) Regulations, 2014.
	2.	311/MP/2014	PGCIL	Approval of signing of Long Term Access Agreement for Transmission System for immediate evacuation of power from Darlipalli TPS and Grant of regulatory Approval for execution of transmission system.
	3.	69/MP/2015	PGCIL	Petition for direction for signing of Long Term access agreement for transmission system for evacuation of power from NKSTPP and grant of Regulatory approval for execution of the associated transmission system
4.6.2015 Thursday at 10.30 A.M. Transmission Tariff	1.	201/TT/2013	TSECL	Determination of the tariff of the Non Inter State Transmission Lines connecting two States.
	2.	202/TT/2013	MED	Determination of the tariff of the Inter State Transmission Lines connecting two States.
	3.	203/TT/2013	OPTCL	Inclusion of Transmission assets in computation of POC charges.
	4.	204/TT/2013	MPTCL	Determination of the tariff of the Inter State Transmission Lines connecting two States of Meghalaya and Assam.
	5.	212/TT/2013	TRANSCO	Transmission Tariff in respect of the Inter State Transmission lines owned by TANTRANSCO up to the border of Tamil Nadu State (1) Chittor- Thiruvalam 230 KV SC line (3) Yeerandahalli-Hosur 230 KV SC line (4) Moozyar- Theni 230 KV SC line (5) Iduki-Udumalpet 230 KV SC line
	6.	214/TT/2013	TCAL	Transmission Lines connecting between A. P. and Other neighboring States (Natural Inter State Transmission Lines).
	7.	215/TT/2013	PTCUL	Determination of tariff of Inter State transmission lines connecting two States.
	8.	216/TT/2013	AEGCL	Determination of tariff of the Inter State Transmission Lines connecting two States.
	9.	217/TT/2013	MPPTCL	Transmission tariff for the EHV Lines for inclusion in computation of POC.
	10.	218/TT/2013	DTL	Transmission tariff for 400 KV Mandole-Bawana Double Ckt and 400 KV Ballabgarh-Bamnauli Double Ckt. Transmission Lines along with 4 nos 400 KV bays. In compliance of CERC suo motu Order dated 14.03.2012.
	11.	225/TT/2013	KPTCL	Tariff for Transmission Lines Connecting between Karnataka and other neighboring states (Natural Inter State Transmission Lines)
	12.	232/TT/2013	KSEB	Transmission Tariff in respect of the Inter State Transmission lines owned by KSEB.
	13.	245/TT/2013	CSPCL	Transmission Tariff for EHV Lines belonging to the Petitioner, for inclusion of these Assets in computation of point of Connection, Transmission Charges and Losses under CERC (Sharing of Inter-

				State transmission Charges and Losses), regulations, 2010,namely; (1) Kotmikala-Amarkantak-1220 KV Line, (ii) Kotmikala- Amarkantak-2220 KV Line,(iii) Raighar-Budhipadar, 220 KV Line. (iv) Korba-Budhipadar, 220 KV Line.
	14.	246/TT/2013	HVPNL	Tariff of natural interstate transmission lines of HVPNL under POC mechanism in compliance of CERC Order in Suo Motu Petition No 15/2012.
	15.	257/TT/2013	DVC	Tariff for interstate transmission lines as per the directive of the Commission vide its Order dated 25.04.2013 in Petition No 15/SM/2012.
	16.	286/TT/2013	UPPTCL	Determination of tariff for the Natural Inter-State EHV Lines belonging to the Petitioner , for inclusion of 11 Assets in computation of point of connection, transmission charges and losses.
	17.	119/TT/2014	HPPTCL	Determination of Transmission Tariff from 01.04.2014 to 31.03.2019 of Asset I: 220 KV S/C Jassure- Ranjitsagar T/L, AssetII: 220 KV D/C Majri- Khodri T/L, Asset III: 220 KV D/C Kunihar- Panchkula T/L under CERC (Terms and Conditions of Tariff) Regulations, 2014.
	18.	550/TT/2014	HPPTCL	Approval for determination of Transmission Tariff for : Asset: 220/33 KV Transmission Line from Karian to Chamera-II associated with 220 KV system for Northern Grid, for Tariff block 2014-19 period in Northern Region.
9.6.2015 Tuesday At 10.30 A.M Miscellaneous and Generation petitions	1.	17/SM/2014	Suo-Motu	Default in payment of U.I./Deviation Settlement Charges for the energy drawn in excess of the drawl schedule by UPPCL.
	2.	112/MP/2014	DGVCL	Petition under Section 79 (1) (c) read with Section 142 of the Electricity Act 2003 for compliance of the Order dated 8.6.2013 passed by the Commission in Petition No. 245/MP/2012.
	3.	118/MP/2015	SPL	Petition under Section 79 of the Electricity Act,2003 read with statutory framework governing procurement of power through competitive bidding and Article 13 of the PPA dated 07.08.2007 executed between Sasan Power Limited and Procurers for compensation due to Change in Law impacting revenues and costs during the Operation Period.
	4.	463/MP/2014	GMRVPGL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 for direction to the respondents to pay additional fixed charges of Rs.0.439/kWh for the balance period of the PPA.
	5.	124/RC/2015	BALCO	Petition seeking direction compliance of order dated 30.10.2014 in Petition No. 134/MP/2011 for payment of U.I. Charges for the period 03.05.2010 till 31.5.2011 and 1.6.2011 to 30.9.2013.
	6.	123/MP/2015	WRLDC	Petition for payment of U.I. Charges and Deviation charges in excess of the drawl schedule by Vandana Vidyut Limited .
	7.	125/ADP/2015	GATL	Petition for Adoption of transmission Charges with respect to Gadawara (A) Transco Limited.
	8.	126/TL/2015	GATL	Petition for Grant of Transmission License with respect to Gadawara (A) Transco Limited.
	9.	127/ADP/2015	GATL	Petition for Adoption of transmission Charges with respect to Gadawara (B) Transco Limited.
	10.	128/TL/2015	GATL	Petition for Grant of Transmission License with respect to Gadawara (B) Transco Limited.
	11.	89/TL/2015	VJTL	Application for grant of Transmission License to Vindhyachal Jabalpur Transmission Limited.
	12.	12/SM/2014	Suo-Moto	Non-compliance of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009.

	13.	76/MP/2015	NHPC	Petition for approval of Renovation & Modernisation (R&M) proposal in respect of Bairasiul Power Station.
	14.	251/GT/2013	BBMB	Petition for determination of Tariff for Generation and transmission activities undertaken by the applicant.
	15.	05/RP/2015	NHPC	Review of order dated 22.1.2015 passed by the Commission in Petition No 115/2013 regarding approval of generation tariff of TLDP-III HE Project for the period 1.4.2013 to 31.3.2014.
	16.	I.A. No.3/2015 In Petition No. 312/TT/2014	Parbati Koldam	Application for determination of transmission tariff for 400 KV D/C Koldam- Ludhiana transmission line for control period of 2014-19.
	17.	I.A. No.4/2015 in Petition No. 384/TT/2014	Parbati Koldam	Approval of tariff for section of 400 KV (Quad) 2XS/C Parbati-Koldam Transmission Line, starting from LILO point of Parbati (Banala) Pooling Station to Koldam HEP for control period of 2014-2019
12.6.2015 Friday At 10.30 A.M. Public Hearing	1.	-	-	Public Hearing on Draft Framework on “Forecasting, Scheduling & Imbalance Handling for Renewable Energy (RE) Generating Stations based on wind and solar at Inter-State Level” along with draft amendments to the enabling provisions contained in (i) Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, (ii) Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations and (iii) Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations.
	2.	-	-	Public Hearing on Draft Central Electricity Regulatory Commission (Ancillary Services Operations) Regulations, 2015
18.6.2015 Thursday At 11.30.A.M. Miscellaneous petitions & Transmission tariff	1.	08/RP/2015	NEEPCO	Petition for review of Order dated 6.4.2015 in Petition No.237/GT/2013 seeking revision of AFC of Assam Gas based Power Plant (291 MW) of NEEPCO for the period 1.4.2009 to 31.04.2014 (<i>On admission</i>)
	2.	11/RP/2015	PGCIL	Petition for review of Order dated 24.03.2015 passed by the Commission in Petition No.99/TT/2012 (<i>On admission</i>)
	3.	104/TL/2015	DGEN	Application under Section of the Electricity Act, 2003 for grant of transmission license to DGEN Transmission Company Limited.
	4.	394/TDL/2014	GIPL	Application for grant of inter-State trading licence by Gita Power Limited.
	5.	68/MP/2015	NTPC	Petition for providing uniform methodology to be used for billing incentive to beneficiaries as per Regulation 30(4) of CERC Tariff Regulations 2014-19.
	6.	105/MP/2015	NTPC	Petition under Regulation 32 of the CERC (Grant of Connectivity, Long term access and Medium Term Open Access in inter State Transmission and related matters) Regulations, 2009 for Singrauli Small hydro 8 MW (2X4 MW).
	7.	106/MP/2015	NSLNIPL	Petition under section 79(i)(c) and (F) and other applicable provisions of the Electricity Act, 2003 read with Regulation 32 of CERC (grant of connectivity, long term access and Medium term Open access in the Inter State transmission and related matters regulations 2009 against the action of the respondent in threatening to cancel the open access and encashment of bank Guarantee.

8.	122/MP/2015	BDCL	Petition for approval for the statutory frame work for tariff-based competitive bidding for transmission service.
9.	449/MP/2014	MPCL	Petition under Section 79(l)(f) read with Section 60 of the Electricity Act, 2003.
10.	211/2011	SAIL	Petition under Regulations 20 and 21 of the CERC (Sharing of Inter-State transmission Charges and Losses) Regulations, 2010 and against the arbitrary action of WRLDC by loading transmission losses on the 220 kV lines being used for transfer of Power from the generation station of NSPCL to Bhilai Steel Plant.
11.	116/MP/2015	WRLDC	Default in payment of Unscheduled Interchanges charges and deviation charges in excess of the drawl schedule by Essar Power MP Limited and default in opening Letter of Credit towards the nonpayment of UI and DSM charges.
12.	18/TT/2014	PTL	Petition for truing-up of Annual transmission Charges for the period FY 2009-13 and revised Estimates of FY 2013-14 for 400 KV Double circuit Muzaffarpur- Gorakhpur transmission Line in Eastern- Northern Inter-region associated with Tala Hydro Electric Project, East- north Inter-connector and Northern Region Transmission system of Power Links Transmission Limited.(For final Tariff)
13.	26/TT/2014	PGCIL	Determination of Transmission tariff for 500 MVA, 400/220/33 KV ICT-II along with associated bays at Moga S/s (Anticipated DOCO: 01.03.2014) and 500MVA, 400/220/33KV ICT along with associated bays at Ludhiana S/s (Anticipated DOCO: 01.03.2014) under the Augmentation of Transformation capacity in Northern Region-part-A for Tariff block 2009-14 period Northern Region.(For consideration)
14.	137/TT/2015	PGCIL	Petition for determination of Transmission Tariff from DOCO (20.10.2014 to 31.03.2019) for LILO of 2nd Ckt. Of 400 kV Nathpa Jhakri-Nalagarh (Triple Snowbird) line at Rampur under Transmission System associated with Rampur HEP in Northern Region. (For provisional Tariff)
15.	139/TT/2015	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Bay Extension at 765/400kV Vadodara (POWERGRID) GIS (Anticipated DOCO-01.07.2015) under System Strengthening in North/West Part of Western Region for IPP Projects in Chhattisgarh (IPP-E). (For provisional Tariff)
16.	140/TT/2015	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Establishment of 765/400 kV, 2x1500 MVA GIS at Vadodara (Ant. DOCO – 1.7.2015) under Transmission System for IPP Generation Projects in MP & Chhattisgarh in Western Region.(For provisional Tariff)
17.	142/TT/2015	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset: 1 Nos of 125 MVAR Reactor at Rourkela & associated bay under Transmission System for Eastern Region Strengthening Scheme-VIII in ER. (For provisional Tariff)
18.	136/TT/2015	PGCIL	Petition for determination of Transmission Tariff from anticipated DOCOs to 31/03/2019 for Asset I: Split Bus Arrangement at Durgpaur Sub-station, and Asset II: Split Bus Arrangement at Maithon Sub-station under Split Bus arrangement for various substations in Eastern Region. (For provisional Tariff)
19.	132/TT/2015	PGCIL	Petition for approval of transmission tariff for Asset: Balance portion of 400 KV D/C Kodarma Gaya TL CKT II including multi circuit portion, Asset II: Balance portion of 400KV D/C Kodarma Gaya TL CKT I including multi circuit, and Asset III: 400 KV D/C Bokaro TPS Extension- Kodarma TPS line and PLCC Equipment for Kodarma TPS- Bokaro TPS line associated with Supplementary Transmission System under DVC and Maithon

	20.	173/TT/2013	EPTCL	Right Bank Project in Eastern Region for tariff Block 2014-19. (For provisional Tariff) Transmission tariff for Vidhyanchal-Korba transmission line &and other transmission line from Mahan Thermal power plant-Sipat Pooling S/S. (For final Tariff)
	21.	38/TT/2014	PGCIL	Determination of Transmission Tariff for Assets associated with Transmission System for connectivity M.B Power (M.P) Limited in Western Region. (For provisional Tariff).
	22.	111/TT/2015	EPTCL	Petition for approval of capital cost for combined assets of LILO of 400 KV S/C Vindhyanchal- Korba transmission line and 400 KV D/C Gandhar-Hazira transmission line and 400/220 KV GIS Substation at Hazira and associated bays (actual date of commercial operation 01.04.2013) referred as Stage-I (Asset-I), truing up of Annual Fixed Cost of the same assets for FY 2013-14 and in the matter of final disposal of Petition No 173/TT/2013. (For provisional Tariff)
	23.	141/TT/2015	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2010 for MB TPS (ANUPPUR)- Jabalpur Pooling Station 400 KV D/C (Triple Snowbird) Line only under Transmission System for connectivity of MB Power (M.P) Ltd in WR for tariff block 2014-19 period. (For provisional Tariff)
25.6.2015 Thursday At 10.30.A.M. Miscellaneous petitions &	1.	I.A. No.20/2015 in Petition No. 341/SM/2013	Suo-moto	Interlocutory Application seeking extension of time to comply with the order dated 19.05.2015 in petition No.341/SM/2013

(T.D.PANT)
Deputy Chief (Legal)
24.6.2015